Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 04.09.2008

The Meeting No. 23/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 04.09.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
4.	Sh. J.D.Giri, Vice President (HR), M/s	Nominee from AEPC
	Shahi Export P. Ltd.	
5.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 23/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER

: 23/84-ALC3/2008 **MEETING DATE** : 04.09.2008

Online cases

II I	'	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
HQ File :01/84/050/00207/AM09/		Lic.No/Date:0510218518 26.03.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/42/2008-09/Hosy dated 03.09.2008 as detailed below: -

Export item	Import item	Quantity allowed.
	65% Polyester 35% Cotton	2.98 Sq. Metre/Pc.
35% Cotton solid dyed fabric	Solid dyed Fabric, GSM-195+/-	
and Collars are made from	10%	
65% Polyester 35% Cotton		
65% Polyester 35% Cotton Printed fabric (Style No.C-3885)	65% polyester 35% Cotton	0.40 Sq. Metre/Pc.
(Style No.C-3885)	Printed Fabric, GSMs-195+/-	

	10%
Ladies Top in 65% Polyester	65% Polyester 35% Cotton 2.92 Sq Metre/Pc
35% Cotton Solid dyed Fabric	Solid dyed Fabric, GSM-195+/-
(style No.C3883)	10%

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:23/17/84-ALC3/2008	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
HQ File :01/84/050/00209/AM09/		Lic.No/Date:0510219120 08.04.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC(MSME) conveyed vide their U.O No.37(5)/40/2008-09/Hosy dated 03.09.2008 as detailed below:-

Export item	Import item	Quantity allowed
Babies Dress made from	100% Cotton 21 W	Not recommended
100% cotton 21 W Corduroy	Corduroy Fabric GSM-	
fabric GSM-181+/-10	181+/-10	
Babies Diaper made from	100% Cotton 21 W	Not recommended
100% Cotton 21 W Corduroy	Corduroy Fabric GSM-	
fabric GSM-181+/-10	181+/- 10	
Girls' Dress made from	100% Cotton 21 W	1.23 Sq. Metre/Pc
100% Cotton 21 W Corduroy	Corduroy Fabric GSM-	
fabric GSM-181+/-10 (Style	181+/- 10	
No.X9070)		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-AL 04.09.2008	.C3/2008	Status: Approved			
	HQ File :01/84/050/00210/AM09/	RLA File :05/24/040/00002/AM09/	Lic.No/Date:0510219084 08.04.2008					
	Decision: The Committee considere authorities present in the meeting de comments of DC(MSME) conveyed	se on the l	oasis of written					
	Export item	Import item	Quar	ntity allowed				
	Ladies Top in 70% Polyester 30%	6 70% Cotton 30% Silk	1.74	Sq. Metre/Pc.				
\parallel_3	Silk Printed Fabric (style No.OFI	R Printed Fabric GSM-39+-						
	302)	10%						
	Ladies Top in 70% Polyester 30%	70% Polyester 30% Silk	1.41	Sq Metre/Pc				
	Silk Printed Fabric (style No.OFI	R Printed Fabric, GSM-						
	304)	39+/-10%						
	Ladies Top in 70% Cotton 30% Sil	k 70% Polyester 30% Silk	2.52	sq. Metre /pc				
	Dyed Fabric)	Printed Fabric, GSM-						
	Style No.OFR 220)	39+/-10%						
	The GSM should match in both import and export.							

Case No.:17/23/84-ALC3/2008	3	04.00.2000	Status: Approved
HO File :01/84/050/00274/AM09/	RLA File: 05/24/040/00010/AM09/	Lic.No/Date:0510219372	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

					10.04.20	100			
Decision: Th	e Committee	considered the	ne case as pe	er agenda	and in cor	nsultation with	the repre	esentat	tives of
technical autl	horities presei	nt in the mee	ting decided t	to ratify the	Advance	authorization	issued i	n this c	ase as

Export item	Export Qty.	Import item	Quantity allowed
Ladies shirt dress made of 100% cotton chambray fabric, GSM-210+/-10% (Style No. 00223236)	,	100% cotton chambray fabric, GSM- 210+/-10%	8709 Sq. Metres.

The GSM should match in both import and export.

detailed below: -

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/23/84-ALC3/2008		Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
HQ File :01/84/050/00273/AM09/	RLA File :05/24/040/00039/AM09/	Lic.No/Date:0510219895 29.04.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

detailed below.						
Export item	Export	Import item	Quantity allowed			
	Qty.					
Men's Trouser made of 100% cotton corduroy	22140 Pcs	100% cotton corduroy fabric, GSM- 280+/-10%	73726.20 Sq. Mtrs.			
fabric, GSM- 280+/-10% (Style No. 00223236)		75% Polyester 25% cotton fabric, GSM-105+/-10%	17933.40 Sq mtrs.			

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The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:12/23/84-ALC3/2008	II	arty Name:TESA TAPES (INDIA)PVI TD.	. Meet No/Date:23/84-AL/ 04.09.2008	C3/2008	Status: Approved
	HQ File :01/84/050/00269/AM09/	R	LA File :03/95/040/00141/AM09/	Lic.No/Date:0310471503 16.05.2008		
	technical authorities pres	ion: The Committee considered the case as per agenda and in consultation wical authorities present in the meeting decided to ratify the Advance authorizations 3% wastage on import item as detailed below: -				
6	Export item	Export Qty.	Import item	Quantity allowed		
	Tesa Tape black, Size: 9mmx 50mtrs,	32584 S mtrs.	q 51609 Pet Fleece machine. Black Tape size-1140mm width x50 mtrs., length-34213.20 sq mtrs.	33562 Sq mtrs.		
	The R.A. shall be advised conditions.	d to take no	ecessary action subject to cor	npliance of other usual		

Case No.:18/23/84-ALC3/2008		04.00.2000	Status: Approved
HQ File :01/84/050/00275/AM09/		Lic.No/Date:0510221058 27.05.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. However, Committee taking cue from SION, J-196 decided to allow the item of import @ 2.20 Sq mtrs/Pc. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8		Case No.:22/23/84-ALC3/2008	Party Name: CELEBRITY FASHIONS LTD.,	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred		
	3	HQ File :01/84/050/00279/AM09/			Defer Date:02.10.2008		
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to the representative of DC (MSME) for their examination and comments. In view of this case stands deferred for re-listing on 02.10.2008.					

		Case No.:26/17/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED		Status: Deferred
		HQ File :01/84/050/00212/AM09/		Lic.No/Date:1010029686 03.06.2008	Defer Date: 18.09.2008
Decision, The Committee considered the cose of new arounds clanguing				and the atleasure layers to a second	ام در در در دا در ادر در

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 18.09.2008.

Case No.:28/17/84-ALC3/2008	-	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
HO File :01/84/050/00214/AM09/	RLA File :02/24/040/00063/AM09/	Lic.No/Date:0210113212	

		03.06.2008		
$\ _{10}$	Decision: The Committee consider	ered the case as per agenda alongwith other relevant papers	and observed	
	that firm have failed to furnish information/documents called for by DGFT vide their letter dated 19.08.2008			
	Therefore Committee was constrained to reject the case.			
	RLA may take suitable co	nsequential action accordingly.		

	Case No.:1/12/84-ALC3/2008	Party Name: VIRAJ SYNTEX (P) LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
	HQ File :01/84/050/00146/AM09/	RLA File :06/24/040/00015/AM09/	Lic.No/Date:0610013491 05.06.2008	
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT vide their letter dated 13.08.2008. Therefore Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:13/23/84-ALC3/2008	11	ame:QUALIANCE JATIONAL PVT.LTD.	Meet No/Date:23/84-AI 04.09.2008	CC3/2008 Status: Approved	
	HQ File :01/84/050/00270/AM09/	RLA File	e :03/95/040/00161/AM09/	Lic.No/Date:0310473361 05.06.2008		
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm as detailed below: -					
12	Export item	Export Qty.	Import item	Quantity allowed		
	Helmet cover made of polyester/cotton printed	38500 Pcs	Polyester/cotton printed blended fabric	17325 Sq mtrs.		

blended fabric				
The R.A. shall be advisusual conditions.	ed to take nece	essary action subject to	compliance of other	

	Case No.:14/23/84-ALC3/2008	Party Name:VIGNESHWARA EXPORTS LTD.	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected		
	HQ File :01/84/050/00271/AM09/	RLA File :03/95/040/00180/AM09/	Lic.No/Date:0310473529 06.06.2008			
11	Decision: The Committee considered the case as per agenda alongwith other relevant pap that in this case no manufacturing process is involved. Hence, Committee decided to reject the					
	RLA may take suitable consequential action accordingly.					

Case No.:29/17/84-ALC3/2008	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
HQ File :01/84/050/00215/AM09/	Lic.No/Date:3010056600 09.06.2008	

Decision: The Committee considered the case as per agenda alongwith report submitted by the team consisting officers from DGFT, DC (MSME) and DIPP, who had visited the units of the firm. Accordingly, Committee decided to ratify the Advance authorization issued in this case as per report as detailed below:-

Export Item	Export Qty.	Item of inputs	Qty. Recommended
Synthetic	407857	BCF Nylon yarn	1.05 kg/kg content in export.
printed tufted	Kgs	Polypropylene BCF yarn	1.03 kg/kg content in export.
Carpet/Mats		Polypropylene Primary	1.04 kg/kg content in export.
Containing solid		backing	
gel coating		Natural Rubber Latex (60%	0.136 kg/Sq mtr of export.

	weight /50+/- 10	DRC)	
14	GSM	Synthetic Rubber Latex SBR (67% TSC)	0.516 kg/Sq mtr of export.
		Oelic Acid Soap (75% TSC)	0.261 kg/Sq mtr of export.
		ZDEC (Rubber Accelerator)	0.018 kg/Sq mtr of export.
		ZMBT (Rubber Accelerator)	0.013 kg/Sq mtr of export.
		Wingstyl L (Rubber anti- oxidant)	0.013 kg/Sq mtr of export.
		Calcium Carbonate filler	0.184 kg/Sq mtr of export.
		Acid dyes/Cationic Dyes	0.02 kg/ kg BCF Nylon yarn in the export product.
		Chemicals (Tanasprint ST 160 Xtrme)	0.02 kg/kg of export.

The values of dyes and Chemicals shall be restricted to 14% of FOB Value within the overall CIF Value of the Licenses.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II I	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
HQ File :01/84/050/00272/AM09/		1	Defer Date:02.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- The detail specification including sketch and design of each export product indicating dimension, (i) size of the product and net content of each of the import item;
- The complete nomenclature with specification of each import items proposed to be imported duty (ii) free:
- The manufacturing process of each export product indicating wastage or raw material at each stage (iii) of process;

(iv) Production of the export product vis-a-vis consumption of all the raw materials duly endorsed by concerned Central Excise Range.

The case stands deferred for re-listing on 02.10.2008.

		I	1	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	16	HQ File :01/84/050/00152/AM09/	RLA File :05/24/040/00152/AM09/	Lic.No/Date:0510221905 11.06.2008	Defer Date:18.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant pathat case is under examination of DC (MSME). In view of this case stands deferred for re-list				

		Case No.:14/17/84-ALC3/2008	Party Name: GAURAV INTERNATIONAL		Status: Deferred
	17	HQ File :01/84/050/00200/AM09/			Defer Date:02.10.2008
	- 1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 02.10.2008.			

Case No.:18/17/84-ALC3/2008	-	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
HQ File :01/84/050/00204/AM09/	RLA File :03/95/040/00332/AM09/	Lic.No/Date:0310479087 17.07.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that import item No.1 i.e Polyester cotton blended fabric cannot be allowed since; Lace cannot be made out from fabric. Further, firm have also neither given the no. of pieces of export item no.2 nor CAD,CAM, Laymarker, Calculation sheet to justify the requirement of import item no.2. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

		04.00.2000	Status: Approved
HQ File :01/84/050/00221/AM09/		Lic.No/Date:3510024238 21.07.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 4% wastage on item of import as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Conveyor belt of textile materials not impregnated or coated made out of polyester filament yarn high tenacity 1000D, content: 48413.7 Kgs.	J	Polyester filament yarn high tenacity 1000D	50350.20 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/19/84-ALC3/2008

Party Name ROVERCO APPAREL

Meet No/Date:23/84-ALC3/2008

||Status: Rejected||

19

	COMPANY PVT LTD	04.09.2008	
HQ File :01/84/050/00230/AM09/	RLA File :04/24/040/00108/AM09/	Lic.No/Date:0410097550 25.07.2008	
Decision: The Committee consider that applicant firm have not given Style No., in absence of which it asked for. In view of this, Committee RLA may take suitable	drawing, design, calculation sheet is not possible to compute the re	t, CAD/CAM/Laymarker/Mea equirement of inputs for the ease.	surement and

	Case No.:2/19/84-ALC3/2008	· · · · · · · · · · · · · · · · · ·	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
$\ _{21}$	HQ File :01/84/050/00231/AM09/		Lic.No/Date:0410097618 29.07.2008	Defer Date:02.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed			

over the relevant details to the representative of DC (MSME) for their examination and comments. In view of this case stands deferred for re-listing on 02.10.2008.

	Case No.:6/19/84-ALC3/2008	1. 19		Status: Deferred
22	HQ File :01/84/050/00235/AM09/			Defer Date:02.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to the representative of DC (MSME) for their examination and comments. In view of this case stands deferred for re-listing on 02.10.2008.

	Case No.:1/23/84-ALC3/2008	5	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
$\begin{vmatrix} 1 \\ 23 \end{vmatrix}$	HQ File :01/84/050/00258/AM09/			Defer Date:02.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.

Case No.:2/23/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
HQ File :01/84/050/00259/AM09/		I	Defer Date:02.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- List of Capitals and complete list of equipment involved;
- List of Plant and Machinery involved in this case (ii)

Import item at S.No.7 i.e Furnace Oil sought in this case cannot be allowed under Para 4.7 of HBP.

It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No.:3/23/84-ALC3/2008	1 - 1	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Approved
HQ File :01/84/050/00260/AM09/		Lic.No/Date:0210116408 22.08.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier for similar cases Norms Committee had advised the applicant firm to take necessary action for standardization of adhoc input output norms fixed i.e by allowing 8% wastage on item of import in this case

through their Export Promotion Council. But, Committee observed that till date, firm did not respond thereon. In view of this Committee decided to advise R.A that no further advance licence be issued to the firm on the similar adhoc norms until the applicant firm start action for fixation of SION in this case. Therefore, Committee felt that advance authorization in question may be ratified by allowing only 2% wastage.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/23/84-ALC3/2008	Party Name LIMITED.,	II II	et No/Date:23/84-ALC3/2008 09.2008	Status: Approved
	HQ File :01/84/050/00261/AM09/	RLA File :02		No/Date:0210116412 08.2008	
26	Decision: The Committee co technical authorities present allowing 2% wastage on repe	in the meeting	g decided to ratify the Advar		•
	Export item	Export Qty.	Import Item	Qty. allowed	
	100% Flax/Linen Yarn Auto cone spliced	5000 Kgs	100% Flax/Linen Yarn upto	5100 Kgs.	

HO File :01/84/050/00262/AM09/ RLA File :32/24/040/00021/AM09/ Lic.No/Date:3210038621 Defer	Case No.:5/23/84-ALC3/2008	1 7	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
				Defer Date:02.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.

Case No.:6/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
HQ File :01/84/050/00263/AM09/	RLA File :10/24/040/00057/AM09/	Lic.No/Date:1010030689 25.08.2008	Defer Date: 16.10.2008
Decision: The Committee consi	dered the case as per agenda alo	nawith other relevant naners	and decided

cision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008.

Firm may be informed accordingly.

	Case No.:7/23/84-ALC3/2008	Party Name:BROS INDIA GROUP	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
	HQ File :01/84/050/00264/AM09/	RLA File :10/24/040/00051/AM09/	Lic.No/Date:1010030690 25.08.2008	Defer Date:16.10.2008
29	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008. Firm may be informed accordingly.			

Case No.:8/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
HQ File :01/84/050/00265/AM09/		Lic.No/Date:1010030691 25.08.2008	Defer Date:16.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008. Firm may be informed accordingly.

	Case No.:9/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred	
	HQ File :01/84/050/00266/AM09/	RLA File :10/24/040/00066/AM09/	Lic.No/Date:1010030692 25.08.2008	Defer Date: 16.10.2008	
31	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008. Firm may be informed accordingly.				

			Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
32	HQ File :01/84/050/00267/AM09/			Defer Date:02.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.

11	Coso No :11/23/Q4 AT C3/200Q	Darty Name: A C M A DIMITHII	$ \mathbf{N}_{A} _{2} + \mathbf{N}_{A} _{2} / \mathbf{D}_{A} _{2} + 22/2000$	CASANS Defermed
(I	Case No.:11/23/84-ALC3/2008	Party Name: A.S.MARIMUTHU	Meet No/Date:23/84-ALC3/2008	Status: Deferred

		,	04.09.2008	
	HQ File :01/84/050/00268/AM09/	RLA File :35/24/040/00033/AM09/	Lic.No/Date:3510024493 25.08.2008	Defer Date:02.10.2008
	Decision: The Committee consider	ered the case as ner agenda alon	agwith other relevant naners	and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.

Case No.:19/23/84-ALC3/2008	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred			
HQ File :01/84/050/00276/AM09/						
Decision: The Committee consider that a team comprising officers of applicant firm for study the manufaces. Hence, case stands deferre	of DGFT, DIPP, DC (MSME) and acturing process and submit its rep	R.O of TC, Noida will visit to ort to Committee for taking fi	he units of the			

	Case No.:20/23/84-ALC3/2008	'	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
35	HQ File :01/84/050/00277/AM09/			Defer Date:02.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.

Case No.:21/23/84-ALC3/2008	Party Name:GGR METALS PVT. LTD.,	Meet No/Date:23/84-ALC3/2008	Status:
	·	04.09.2008	Transferred

	HQ File :01/84/050/00278/AM09/		Lic.No/Date:3210038650 27.08.2008	
36	Decision: The Committee consider that export/import item given in Engineering DES Division. Hence necessary action.	this case does not fall under D	DES-V (NC-V) and the sam	e pertains to

	Cas		1 3	Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
	HQ	File :01/84/050/00280/AM09/	1	Lic.No/Date:3510024515 28.08.2008	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and obsethat earlier for similar cases Norms Committee had advised the applicant firm to take necessary action standardization of adhoc input output norms fixed in this case through their Export Promotion Council. Committee observed that till date, firm did not respond thereon. In view of this Committee decided to reject case.			ary action for Council. But,		

			Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Rejected
20	HQ File :01/84/050/00281/AM09/	1	Lic.No/Date:0510226451 28.08.2008	

RLA may take suitable consequential action accordingly.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case no manufacturing process is involved. Hence, Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

				Meet No/Date:23/84-ALC3/2008 04.09.2008	Status: Deferred
$\ _3$		HQ File :01/84/050/00282/AM09/		1	Defer Date:02.10.2008
	·	Decision: The Committee consider	ered the case as per agenda alon	gwith other relevant papers	and observed

that copy of application is still awaited. It was decided to await the same and defer the case for re-listing on 02.10.2008.

Manual cases

Case No. 289	M/s Radhamani Exports Ltd. Bangalore
NC23/09 dt. 04.09.2008	F.NO.1/84/50/83/AM08-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0710052026 dt. 18.06.2008 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm in their

EcomPrint dated 06.09.2007(Part-2) themselves mentioned that they are 100% E.O.U against the A/A in question. Since, firm have not submitted any proof that they are not 100% E.O.U, Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 290	M/s CLRI, Chennai	
NC23/09 dt. 04.09.2008	F.NO.1/84/162/308/AM09-DES-V	
Proposed (revised) finished leather norms regarding.		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that CLRI, Chennai have not quantified on the variation in the existing norms Qty. alongwith justification in the proposed revision in respect of SION, G-7 and G-46. In view of this Committee decided to seek views of CLRI, Chennai on the above and defer the case for re-listing on 16.10.2008.

Case No. 291	M/s Welspun Syntex Ltd., Mumbai
NC23/09 dt. 04.09.2008	F.NO.1/84/50/160/AM08-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0310441964 dt. 06.09.2007 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the minutes of PIC meeting held on 31.07.2008 whereby, it has been clarified that second hand used metallic cops can be allowed for import under advance authorization subject to the condition that these are imported on net to net basis with accountability clause. In view of this, Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing second hand used metallic cops on net to net basis with accountability clause in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 292	M/s Welspun Syntex Ltd., Mumbai
NC23/09 dt. 04.09.2008	F.NO.1/84/50/121/AM08-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0310437690 dt. 30.07.2007 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the minutes of PIC meeting held on 31.07.2008 whereby, it has been clarified that second hand used metallic cops can be allowed for import under advance authorization subject to the condition that these are imported on net to net basis with accountability clause. In view of this, Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing second hand used metallic cops on net to net basis with accountability clause in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 293	M/s Entremonde Polyecoaters Ltd.	
NC23/09 dt. 04.09.2008	F.NO.1/84/50/254/AM08-DES-V	
Fixation of input output norms in respect of Advance Authorization No. 0310464295		
dt. 24.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the details of coating solution is known, but technical description of import item is vague and generic in nature. Further, from this details no nexus can be established with export product. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 294	M/s Texport Fashions, New Delhi	
NC23/09 dt. 04.09.2008	F.NO.1/84/162/274/AM09-DES-V	
Fixation of input output norms in respect of Advance Authorization No. 0510107131		
dt. 30.10.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 295	M/s Super Tannery Ltd,. Kanpur
NC23/09 dt. 04.09.2008	F.NO.1/84/50/375/AM08-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0610012947 dt. 26.02.2008 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the inputs strictly as per G-9 except Qty. of Catalyst, which is restricted to 33 grms/Kg of PU Sole. The additives i.e. Isothiazole containing biocide and Quaternary ammonium sulphate in ethylenglycol may be allowed @ 20 grms./Kg of PU Sole and Steel Toe caps & Steel Mid sole may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 296	Regarding contents of minutes/action points emerging out of Open House meeting held at Ludhiana on 22.12.2007.
NC23/09 dt. 04.09.2008	F.NO.1/84/162/1079/AM08-DES-V
Review in the existing General Note for Textile.	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that earlier Committee was of the view that the technical feature of the two items i.e Acrylic Tow and Acrylic fibre are of different technical parameters, hence it is not possible to modify the existing General Note for Textiles at S.No. 6. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting reviewed that first stage is fibre and next stage is Tow. In view of this requirement of Tow has to be less than that of the requirement of fibre. In view of this Committee decided to revise the same and accordingly the General Note for Textile No.6 may be reviewed to be amended to read as "wherever import of Acrylic fibre has been allowed, acrylic tow may also be allowed as an alternative of acrylic fibre with same quantity by allowing vice versa

provision for allowing acrylic fibre in place of acrylic tow may be included. A Public Notice may be issued accordingly.

Case No. 297	M/s SRF Ltd., Tamil Nadu.
NC23/09 dt. 04.09.2008	F.NO.1/84/50/1386/AM08-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0410091662 dt. 22.10.2007	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, A-2398 as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
Dipped belting	400000	Polyester industrial	418000 Kgs.
fabrics (EE) synthetic	Kgs	yarn 1000 Denier	
fabrics of polyester		V.P Latex (Dry)	26000 Kgs
1000 Danier		Resorcinol	2800 Kgs
		Formaldehyde	4000 Kgs
		Bonding agent	2000 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 298	M/s R.B.R Garments (P) Ltd,. Tirupur.
NC23/09 dt. 04.09.2008	F.NO.1/84/162/1138/AM08-DES-V

Ratification of input output norms in respect of Advance Authorization No. 3210036958 dt. 27.12.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 299	M/s VSSM Varso Belts Pvt., Ltd, Trichy
NC23/09 dt. 04.09.2008	F.NO.1/84/50/384/AM08-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0410094061 dt. 27.02.2008 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing Zipper of relevant size and Webbing of relevant width with 1% wastage.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 300	M/s Richa & Com., New Delhi.
NC23/09 dt. 04.09.2008	F.NO.1/84/50/485/AM06-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0510168806 dt. 19.10.2005 -	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 301	M/s William Goodacre & sons India(P) Ltd, Kerala
NC23/09 dt. 04.09.2008	F.NO.1/84/50/110/AM09-DES-V

Re-fixation of input output norms in respect of Advance Authorization No. 1010029186 dt. 27.03.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 16.10.2008.

Firm may be informed accordingly.

Case No. 302	M/s RSWM Ltd., Bangalore
NC23/09 dt. 04.09.2008	F.NO.1/84/50/228/AM07-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0710046602 dt. 08.08.2006	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of TC, Mumbai conveyed vide their letter dated 20.12.2007 in partial modification of its earlier decision taken on 31.08.2006 as detailed below: -

Export it	em	Import Item		Qty. allowed		
Boys	Cargo	1) 100%	cotton	print	Twill	1) 1.25 Sq mtrs/Pc
shorts	_	(Peached) wo	ven fabr	ic, widt	h 58",	
		GSM-237.	GSM-237.			
		2) 100% cotton solid sheeting		2) 34.2 Sq mtrs/Pc		
		woven fabric, width- 54", GSM-122				

The remaining import items from S.No. 3 to 5 may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 303	M/s Super Tannery Ltd,. Kanpur
NC23/09 dt. 04.09.2008	F.NO.1/84/50/139/AM09-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0610013462 dt. 02.06.2008 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the inputs strictly as per G-12 except Qty. of Catalyst, which is restricted to 33 grms/Kg of PU Sole. The additives i.e Isothiazole containing biocide and Quaternary ammonium sulphate in ethylenglycol may be allowed @ 20 grms./Kg of PU Sole and Steel Toe caps & Steel Mid sole may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 304	M/s Super Tannery Ltd,. Kanpur
NC23/09 dt. 04.09.2008	F.NO.1/84/50/376/AM08-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0610012948 dt. 26.02.2008 –	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the inputs strictly as per G-14.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 305	M/s Kaytee Corporation Ltd.
NC23/09 dt. 04.09.2008	F.NO.1/84/50/191/AM08-DES-V
Ratification of input output	norms in respect of Advance Authorization No.

0310446122 dt. 12.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers viz,. CAD, mini marker submitted by firm and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing item of import @ 1.105 Sq mtrs./Pc as per revised consumption details.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also check/monitor the style no. 23032 mentioned in this A/A on export side.

Case No. 306	M/s Parveen Exports, Chennai
NC23/09 dt. 04.09.2008	F.NO.1/84/50/555/AM05-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0410066620 dt. 27.01.2005 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/39/2008-09/Hosy. dated 21.08.2008 as detailed below: -

S.No	Export Product	Import Item	Qty. allowed
1	Webbing materials made of 100%	a) Webbing belt model no. MM2253 made of 100%	a) 3300 Pcs
	cotton (15090 mtrs.)	cotton (length 1.55 mts.) b) Webbing belt model no. MM3409 made of 100% cotton (length 1.75 mts.)	b) 5700 Pcs
2		a) Webbing belt model no. MM3408 made of 100% spun polyester (length 1.55 mts.)	a) 1700 Pcs

(16		o) Webbing belt MM3411 made of polyester (length 1.5	100% spun	b) 2500 Pcs
		c) Webbing belt	model no.	c) 5500 Pcs
		MM3412 made of polyester (length 1.5	•	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 307	M/s Loyal Textile Mills, Kovilpatti
NC23/09 dt. 04.09.2008	F.NO.1/84/162/483/AM05-DES-V
Request for relaxation of pro-	e-import condition of raw cotton endorsed on the
advance licences.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in terms of decision of GRC meeting held on 27.06.2008, applicant firm have submitted the details. As per CA certified details of import of raw cotton and export of cotton yarn under OGL and under Advance licence issued to the firm are as under: -

Licensing year	Import or raw cotton		Export of cotton yarn under	
	OGL Kgs	Advance Licence Kgs	OGL Kgs	Advance Licence Kgs
1999-2000	3353772	942354	50414	763044
2000-2001	2800862	269822	357676	243513
2001-2002	4699483	285583	776311	252235
Total	10854117	1497759	1184401	1258792

The Committee observed that vide a Public Notice No. 15 (RE-2001)/1997-2002 dated 01.06.2001, the pre-import condition regarding Raw Cotton as mentioned in General Note for Textile at S.No. 13 was deleted. In view of this

Committee felt that pre-import condition should be deemed to be deleted w.e.f the date of issue of the said Public Notice. However, for export of prior to the date of issue of said PN, may be taken into consideration for relaxation of pre-import conviction. In view of this Committee decided to refer the case to PRC for re-consideration under intimation to GRC with reference to their decision taken in meeting held on 27.06.2008.

Case No. 308	M/s Embee Apparels Pvt. Ltd., New Delhi
NC23/09 dt. 04.09.2008	F.NO.1/84/50/712/AM06-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0710042906 dt. 31.01.2006	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed this case has already been cleared by NC in its meeting held on 16.08.2007. Now, firm have merely submitted Style no., drawing and there is no justification for seeking higher Qty. more than allowed. Hence, Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 309	M/s Maccaferri Environmental Solution Pvt. Ltd.,		
NC23/09 dt. 04.09.2008	F.NO.1/84/50/138/AM09-DES-V		
Re-fixation of input output	norms in respect of Advance Authorization No.		
3110033408 dt. 4.4.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 16.10.2008 along with sample and technical person to explain the case.

The case stands deferred for re-listing on 16.10.2008.

Case No. 310	M/s Nath Bros. Exim International Ltd., New Delhi
NC23/09 dt. 04.09.2008	F.NO.1/84/50/186/AM09-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0510103192 dt. 23.9.2002 – (under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that representatives from Regional Office, TC, Noida and DC (MSME) shall visit the unit of the firm and submit its report for taking final decision in the matter, while representative of the firm was also present. Relevant file also handed over to the technical authorities for their convenience.

The case stands deferred for re-listing on 02.10.2008.

Case No. 311	M/s Guru Exports New Delhi	
NC23/09 dt. 04.09.2008	F.NO.1/84/162/437/AM06-DES-V	
Re-fixation of input output	norms in respect of Advance Authorization No.	
0510037241 dt. 24.5.2001 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier cleared by ALC in its meeting held on 14.12.2006 as per written comments of DC (MSME). Now, firm have pointed out that at S.No. 4 i.e "Men's Pullover full sleeve (Total-26600 Pcs) in the above said ALC minutes, GSM of the fabric has been mistakenly written as 240+/-10%, whereas they have used the same fabric of GSM-260+/-10%, 240+/-10% and 200+/-10%. In view of the above, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify only S.No. 4 of the minutes of ALC meeting held on 14.12.2006 to read as detailed below:-

0.11	1	1 (1)	
S.No	Export item	Import item	Qty. allowed
4	Men's Pullover (10920 Pcs)	1) Solid dyed 100% spun polyester polar fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-260+/-10%.	1) 2.2 Sq mtrs/Pc
		2) Solid dyed 100% spun polyester polar fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-200+/-10%.	2) 0.2 Sq mtrs/Pc
	Men's Pullover	Solid dyed 100% spun polyester polar	2.3 Sq mtrs/Pc
	(1280 Pcs)	fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-240+/-10%.	·
	Men's Pullover (14400 Pcs)	1) Solid dyed 100% spun polyester polar fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-260+/-10%. 2 Solid dyed 100% spun polyester polar fleece with 2 side brushed & 1 side antipilling fleece knitted fabric, GSM-200+/-10%.	2) 0.22 Sq

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They are advised to redeem the Advance authorization in question accordingly.

Case No. 312	M/s Loyal Textiles Mills Ltd., Kovilpatti	
NC23/09 dt. 04.09.2008	F.NO.1/84/162/926/AM08-DES-V	
Re-fixation of input output	norms in respect of Advance Authorization No.	
3510022041 dt. 25.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 313	M/s Chelsea Mills, New Delhi	
NC23/09 dt. 04.09.2008	F.NO.1/84/162/318/AM09-DES-V	
Re-fixation of input output	norms in respect of Advance Authorization No.	
0510221307 dt. 30.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 314	M/s Celebrity Fashions Chennai		
NC23/09 dt. 04.09.2008	F.NO.1/84/162/319/AM09-DES-V		
Ratification of input output	norms in respect of Advance Authorization No.		
0410096141 dt. 30.5.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have only submitted sketch, drawing. They have not given design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No. 315	M/s Chelsea Mills, New Delhi			
NC23/09 dt. 04.09.2008 F.NO.1/84/162/317/AM09-DES-V				
Re-fixation of input output norms in respect of Advance Authorization No.				
0510221305 dt. 30.5.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed	
99% cotton 1% spandex stretch denim embroidered	13895 Pcs	99% cotton 1% spandex stretch denim fabric, GSM-360+/-10%	13617 Sq mtrs.	
baby jeans (Style No. 604495 &		Snap buttons	Net to net accountability clause	with
609422)		Zip fastners	Net to net accountability clause	with
		Elastic	0.90 mtrs.	
		Poly bags	Net to net accountability clause	with
		Pumice stone	0.360 Kgs	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 316	Reference received from Noida Special Economic Zone	
NC23/09 dt. 04.09.2008	F.NO.1/84/162/311/AM09-DES-V	
Fixation of norms for Bath Mats bedding and other home furnishing		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) and also link the relevant file of M/s Faze three wherein norms have been fixed as per report of the team visited the unit. It was therefore decided to defer the case for re-listing on 02.10.2008.

Case No. 317	M/s Knit Foulds Pvt. Ltd., Kapurthala			
NC23/09 dt. 04.09.2008	F.NO.1/84/162/398/AM08-DES-V			
Re-fixation of input output norms in respect of Advance Authorization No.				
3011154508 dt. 2.1.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith details and sample of export/import item submitted by the firm. It was observed that this case is a combination of two SIONs (J-370 and H-355). The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm (with 5% wastage on item of import).

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.